

n%

ITEM NOS.51 & 58

COURT NO.12

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).33735/2012

(From the judgement and order dated 02/05/2012 in SA No.817/2012 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

RANJEET PANDEY & ANR.

Petitioner(s)

VERSUS

STATE OF U.P.& ORS.

Respondent(s)

(With office report)

WITH

SLP(C) NO. 33736 of 2012 (With office report)
SLP(C) NO. 33737 of 2012 (With office report)
SLP(C) NO. 33738 of 2012 (With office report)
SLP(C) NO. 33739 of 2012 (With office report)
SLP(C) NO. 33740 of 2012 (With office report)
SLP(C) NO. 33741 of 2012 (With office report)

AND

C.A.No.9165-9172/2010
(With application for permission to file addl. affidavit)
C.A.No.9142-9144/2010
(With appln(s) for exemption from filing O.T., directions, impleadment and
impleadment as petitioner and with prayer for interim relief and office
report)
C.A.No.10177-10179/2010
(With appln. for exemption from filing O.T.)
C.A.No.716-717/2011
(With application for impleadment)
C.A.No.991/2011
C.A.No.10567/2010
C.A.No.3212/2011 (With office report)
C.A.No.7109/2011
C.A.No.7119/2011
C.A.No.7117/2011
C.A.No.7880-7882/2011
(With appln(s) for deletion of the name of respondent and impleadment)
C.A.No.7838/2011
C.A.No.8335/2011
C.A.No.8345/2011
C.A.No.2293/2011 (With application for impleadment)
C.A.No.8687/2011
C.A.No.8672/2011
SLP(C)No.28359/2011
(With appln(s) for interim relief and office report)
C.A.No.9731/2011
C.A.No.10688/2011
C.A.No.10546/2011
C.A.No.10450/2011
C.A.No.10549/2011
C.A.No.10550/2011
C.A.No.201/2012 (With application for impleadment)
C.A.No.208/2012
C.A.No.209/2012
W.P(C)No.541/2011
(With appln(s) for interim relief and permission to file addl. documents
and office report)

C.A.No.2152/2012
C.A.No.2151/2012
C.A.No.2460/2012
W.P(C)No.129/2012
(With application for directions and office report)
SLP(C)No.15384/2012 (With office report)
SLP(C)No.18656-18658/2012 (With office report)
SLP(C)No.18972/2012 (With office report)
SLP(C)No.18975/2012
(With prayer for interim relief and office report)
SLP(C)No.18981/2012
(With appln(s) for permission to place addl. documents on record and with
prayer for interim relief and office report)
SLP(C)No.19057/2012
(With prayer for interim relief and office report)
SLP(C)No.21683/2012 (With office report)
C.A.No.6175/2012
C.A.No.6152/2012
C.A.No.6153/2012
C.A.No.6157/2012
C.A.No.6154/2012
C.A.No.6155/2012
C.A.No.6156/2012
(With appln. for deletion of of the name of respondent)
C.A.No.6398-6403/2012
SLP(C)No.19580/2012
(With appln(s) for exemption from filing c/c of the impugned judgment,
exemption from filing O.T. and with prayer for interim relief and office
report)
C.A.No.6720/2012
C.A.No.6897/2012
W.P(C)No.372/2012
(with appln(s) for directions and office report
C.A. No.7864/2012
C.A. No.7861-7863/2012
C.A. No.7893/2012
C.A. No.7894/2012
C.A. No.7895/2012
C.A. No.7896/2012
C.A. No.7897/2012

Date: 09/11/2012 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SWATANTER KUMAR
HON'BLE MR. JUSTICE SUDHANSU JYOTI MUKHOPADHAYA

For Petitioner(s)	Mr. Manoj Prasad,Adv.
	Mr. Ashok K. Mahajan,Adv.
	Applicant-in-person
	Mr. K.L. Janjani,Adv.
	Mr. Balraj Dewan,Adv.
	Mr. E.C. Vidya Sagar,Adv.
	Mr. Rakesh Uttamchandra Upadhyay,Adv.
	Mr. Sunil Kumar Jain,Adv.
	Ms. T. Anamika,Adv.
	Mr. Mohan Pandey,Adv.

Mr. Shaillesh Madiyal, Adv.

Ms. Shalu Sharma, Adv.

Mr. Ashok Kumar Gupta, Adv.

For Respondent(s) Mr. Anuvrat Sharma, Adv.

Mr. Ravindra Kumar, Adv.

Dr. Vinod Kumar Tewari, Adv.

Mr. Kamendra Mishra, Adv.

UPON hearing counsel the Court made the following
O R D E R

At the request of the learned counsel for the parties, stand over for six weeks. Service on the unserved respondents be completed in the meantime.

Liberty to the respondents to file counter affidavit in the meantime.

(A.S. BISHT)
COURT MASTER

(S.S.R. KRISHNA)
COURT MASTER